

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00309/2018
Dated Monday the 5th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

Mrs. P. Thaiyalnayagi,
8th Ward,
K.M.K. Street,
Omalur,
Salem 636455.Applicant

By Advocate M/s. S. Arun

Vs

Union of India,
rep by Superintendent of Post Offices,
Salem West Division,
Salem 636005.Respondent

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To set aside Transfer Order No. B2/-11/3/Tfr & Posting Dlgs dated 18.01.2018 issued by the 1st respondent issued by the 1st respondent and consequently direct the respondents to retain her service at Salem Camp SO and pass such other orders as are necessary to meet the ends of justice.”

2. Learned counsel for the applicant submits that the applicant is aggrieved by the impugned transfer order dt. 18.01.2018. It is alleged that the applicant was a female employee and inconvenienced due to absence of toilet facility in the place of transfer.
3. Mr. K. Rajendran takes notice for the respondents.
4. On perusal, it is seen that the applicant had not raised this ground at all in her representation which was made on personal grounds which could not be accommodated by the respondents. Learned counsel for the applicant would submit that the applicant would be satisfied if she is granted liberty to approach higher authorities with her personal problems and seek a sympathetic consideration of her request to be retained at the present place of posting.
5. In view of the above submission, the OA is dismissed with liberty for the applicant to exhaust her departmental remedies before approaching this Tribunal, if still aggrieved.

**(R. Ramanujam)
Member(A)
05.03.2018**

SKSI